

RAJASTHAN HIGH COURT

No. 01/PI/2021

Date- 08.01.2021

CIRCULAR

Considering the constant decline in Covid-19 positive cases in the entire State, while continuing with all preventive measures for effective control and containment of spread of COVID-19, following fresh directions are issued in supersession of all the previous directions for functioning of Subordinate Courts/Special Courts/Tribunals from 11.01.2021 onwards till further orders:-

1. All the Subordinate Courts/Special Courts/Tribunals shall start regular functioning with physical presence of learned Advocates, litigants and other concerned stakeholders.
2. The court proceedings may also be conducted through video conferencing by Vidyio/whatsapp/skype/Jitsi/Google Meet or any other suitable video conferencing platform.
3. Hearing and recording of evidence will be started in all types of cases and if the parties fail to comply, appropriate orders as per law may be passed.
4. If any staff member is having flu like symptoms, would immediately inform the concerned Presiding Officer and would take leave as per medical advise.
5. Keeping in view the local conditions, concerned District & Sessions Judges at District Headquarters and senior most judicial officer at Taluka Headquarters would make necessary arrangements for entry and exit of Lawyers, Litigants and others in the court premises and shall take all required steps for limiting the gathering in court rooms and court premises.
6. The consumption of liquor, pan, gutka, tobacco and spitting inside the court premises shall be strictly prohibited and attract prosecution/punishment as per the guidelines of Central/State Government.
7. Learned Advocates, Litigants and other Stake-holders appearing in the courts shall be required to wear face mask or face shield. Wearing of hand gloves should be preferred.


8.1.2021

8. Entry of law interns in the court premises would be strictly prohibited.
9. All the gates for entry of Learned Advocates, Staff members and Litigants for entering into the premises be equipped with requisite thermal scanners. The medical staff will permit the persons after proper screening as per the SOP issued by Central and State Government. Persons having flu like symptoms be not allowed to enter the premises.
10. Canteens, Photo Copying shops, Book shops and E-Mitra kiosks may be opened with required protocol/arrangements as prescribed by Central and State Government.
11. Proper sanitization of entire premises must be ensured. Hand-wash and sanitizer shall be provided in toilets and court corridors.
12. No person without mask shall be allowed to enter and move around in the premises. The social distancing as per the guidelines of Central and State Government should be followed in strict manner in the entire premises.
13. Awareness Signage mentioning Do's, Don'ts and Precautions be placed at appropriate places in the court premises. Regular cleaning with sodium hypochlorite and infecticide may be done in the entire premises. All the Public Toilets in court premises should be cleaned at regular intervals with chemicals.
14. Covid-19 Testing of learned Advocates and Court Staff would be continued.
15. All the directions and guidelines issued by the Central/State Government from time to time, as applicable, would be strictly followed.
16. The Committee of one Judicial Officer, Bar President and one senior court staff already constituted shall continue to supervise and monitor the situation on daily basis to ensure strict compliance of the directions for prevention and containment of spread of Covid-19 and to take appropriate remedial steps.

By Order


8.1.2021
REGISTRAR GENERAL

Copy forwarded to the following for information and necessary action:-

1. The Registrar Cum Principle Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
2. The Private Secretaries to all Hon'ble Judges, Rajasthan High Court, Jodhpur/ Jaipur Bench.
3. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgship.
4. Presiding Officers of all the Special Courts and Tribunals.
5. All the Bar Associations through the concerned District & Sessions Judges.
6. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.


REGISTRAR GENERAL

RAJASTHAN HIGH COURT

No.PI/2020/40

Date - 19.12.2020

CIRCULAR

For containment of spread of Covid-19, it is hereby notified that from 02.01.2021 to 08.01.2021, all the Subordinate Courts, Special Courts and Tribunals of Rajasthan would continue to function in terms of the directions issued by this office Circular No. 39/PI/2020 dated 11.12.2020 and Circular No. 30/P.I./2020 dated 17.10.2020 which were effective till 12.11.2020.

Besides other directions, it was notified by Circular dated 17.10.2020 that till 12.11.2020, all the courts would start regular functioning with physical presence of learned Advocates, litigants and other concerned stakeholders and evidence will be recorded in all the case where accused are in judicial custody, where directions for time bound disposal are given and cases which are more than 10 years old. It was also notified that evidence will also be recorded in cases of all other categories where parties are desirous to lead evidence and no adverse orders will be passed in such cases.

All preventive measures for containment of spread of Covid-19 as enumerated in above Circular dated 17.10.2020 and all the relevant directions/guidelines issued by Centra/State Government as applicable shall be strictly followed by all concerned.

By Order


REGISTRAR GENERAL

No. Gen/XV/42/2020/6341

Date – 19.12.2020

Copy forwarded to the following for information and necessary action:-

1. The Registrar Cum Principle Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
2. The Private Secretaries to all Hon'ble Judges, Rajasthan High Court Jodhpur/Jaipur Bench.
3. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgship.
4. Presiding Officers of all the Special Courts and Tribunals.
5. All the Bar Associations through the concerned District & Sessions Judges.
6. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.


REGISTRAR GENERAL

RAJASTHAN HIGH COURT

No. 39/PI/2020

Date - 11.12.2020

CIRCULAR

For containment of spread of Covid-19, it is hereby notified that from 14.12.2020 to 24.12.2020, all the Subordinate Courts, Special Courts and Tribunals of Rajasthan would continue to function in terms of the directions issued by this office Circular No. 37/PI/2020 dated 27.11.2020 and Circular No. 30/PI/2020 dated 17.10.2020 which were effective till 12.11.2020.

Besides other directions, it was notified by Circular dated 17.10.2020 that till 12.11.2020, all the courts would start regular functioning with physical presence of learned Advocates, litigants and other concerned stakeholders and evidence will be recorded in all the case where accused are in judicial custody, where directions for time bound disposal are given and cases which are more than 10 years old. It was also notified that evidence will also be recorded in cases of all other categories where parties are desirous to lead evidence and no adverse orders will be passed in such cases.

All preventive measures for containment of spread of Covid-19 as enumerated in above Circular dated 17.10.2020 and all the relevant directions/guidelines issued by Centra/State Government as applicable shall be strictly followed by all concerned.

By Order


REGISTRAR GENERAL

No. Gen/XV/42/2020/6133

Date – 11.12.2020

Copy forwarded to the following for information and necessary action:-

1. The Registrar Cum Principle Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
2. The Private Secretaries to all Hon'ble Judges, Rajasthan High Court Jodhpur/Jaipur Bench.
3. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
4. Presiding Officers of all the Special Courts and Tribunals.
5. All the Bar Associations through the concerned District & Sessions Judges.
6. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.


REGISTRAR GENERAL

RAJASTHAN HIGH COURT

No.37/PI/2020

Date - 27.11.2020

CIRCULAR

In view of rise in Covid-19 positive cases in entire State during last few days, it is hereby notified that from 01.12.2020 to 11.12.2020, all the Subordinate Courts, Special Courts and Tribunals of Rajasthan would function in terms of the directions issued by this office Circular No. 30/P.I./2020 dated 17.10.2020 which were effective till 12.11.2020 through physical presence as well as video conferencing.

Besides other directions, it was notified by Circular dated 17.10.2020 that till 12.11.2020, all the courts would start regular functioning and evidence will be recorded in all the cases where accused are in judicial custody, where directions for time bound disposal are given and cases which are more than 10 years old. It was also notified that evidence will also be recorded in cases of all other categories where parties are desirous to lead evidence and no adverse orders will be passed in such cases.

All preventive measures for containment of spread of Covid-19 as enumerated in above Circular dated 17.10.2020 and all the relevant directions/guidelines issued by Central/State Government as applicable shall be strictly followed by all concerned.

By Order


REGISTRAR GENERAL

No. Gen/XV/42/2020/5910

Date -27.11.2020

Copy forwarded to the following for information and necessary action:-

1. The Registrar Cum Principle Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
2. The Private Secretaries to all Hon'ble Judges, Rajasthan High Court Jodhpur/Jaipur Bench.
3. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
4. Presiding Officers of all the Special Courts and Tribunals.
5. All the Bar Associations through the concerned District & Sessions Judges.
6. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.


REGISTRAR GENERAL

RAJASTHAN HIGH COURT

No.34/P.I./2020/

Date-19.11.2020

CIRCULAR

In view of exponential increase in Covid-19 positive case in Jaipur and Jodhpur during last few days, it is hereby notified that from 19.11.2020 to 27.11.2020, all the Subordinate Courts, Special Courts and Tribunals of **Jaipur Metropolitan-I, Jaipur Metropolitan-II, Jaipur District, Jodhpur Metropolitan and Jodhpur District situated at District Headquarters** would function in terms of the directions issued by this office Circular No.30/P.I./2020/ dated 17.10.2020 and Circular No. 33/PI/2020 dated 01.11.2020 which were effective till 12.11.2020.

Besides other directions, it was notified by Circular dated 17.10.2020 that till 12.11.2020, all the courts would start regular functioning with physical presence of learned Advocates, litigants and other concerned stakeholders and evidence will be recorded in all the cases where accused are in judicial custody, where directions for time bound disposal are given and cases which are more than 10 years old. It was also notified that evidence will also be recorded in cases of all other categories where parties are desirous to lead evidence and no adverse orders will be passed in such cases.

BY ORDER


REGISTRAR GENERAL

No. Gen/XV/42/2020/5803

Date:19.11.2020

Copy forwarded to the following for information and necessary action:-

1. The Registrar Cum Principle Secretary to Hon'ble the Chief Justice, Rajasthan High Court
2. The Private Secretaries to all Hon'ble Judges, Rajasthan High Court, Jodhpur/ Jaipur Bench
3. District & Sessions Judges Jaipur Metropolitan-I, Jaipur Metropolitan-II, Jaipur District, Jodhpur Metropolitan and Jodhpur District Judgeships with the request to circulate the same amongst all the Presiding Officers of their judgeship including Special Courts and Tribunals
4. Concerned Bar Associations through the District & Sessions Judges, Jaipur Metropolitan-I, Jaipur Metropolitan-II, Jaipur District, Jodhpur Metropolitan and Jodhpur District Judgeships
5. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.


REGISTRAR GENERAL

RAJASTHAN HIGH COURT

No. 33/PI/2020

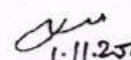
Date- 01.11.2020

CIRCULAR

For functioning of Subordinate Courts/Special Courts/Tribunals of Rajasthan except the courts of Jaipur Metropolitan-I, Jaipur Metropolitan-II and Bikaner Judgeships situated at District Headquarters, directions were issued vide this office Circular No. 30/PI/2020 dated 17.10.2020 and it was notified that the courts of Jaipur Metropolitan-I, Jaipur Metropolitan-II and Bikaner Judgeships situated at District Headquarters would continue to function as per Circular No. 29/PI/2020 dated 01.10.2020 till 01.11.2020.

In view of prevailing situation, it is hereby notified that from 02.11.2020, the Courts of Jaipur Metropolitan-I, Jaipur Metropolitan-II and Bikaner Judgeships situated at District Headquarters would also function as per this office Circular No. 30/PI/2020 dated 17.10.2020.

By Order


1.11.2020
REGISTRAR GENERAL

No. Gen/XV/42/2020/5546

Date 01.11.2020

Copy forwarded to the following for information and necessary action:-

1. The Registrar Cum Principle Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
2. The Private Secretaries to all Hon'ble Judges, Rajasthan High Court, Jodhpur/ Jaipur Bench.
3. District & Sessions Judges Jaipur Metropolitan-I, Jaipur Metropolitan-II and Bikaner Judgeships with the request to circulate the same amongst all the Presiding Officers of their judgeship including Special Courts and Tribunals.
4. Concerned Bar Associations through the District & Sessions Judges, Jaipur Metropolitan-I, Jaipur Metropolitan-II and Bikaner Judgeships
5. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.


1.11.2020
REGISTRAR GENERAL

RAJASTHAN HIGH COURT

No. 30/PI/2020

Date- 17.10.2020

CIRCULAR

While continuing with all preventive measures for effective control and containment of spread of COVID-19, in supersession of all the previous directions, after considering the reports received from District Judges, following fresh directions are issued for functioning of Subordinate Courts/Special Courts/Tribunals from 19.10.2020 onwards till further orders:-

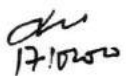
1. From 19.10.2020, all the Subordinate Courts/Special Courts/Tribunals, except the courts of Jaipur Metropolitan-I, Jaipur Metropolitan-II and Bikaner Judgeships situated at District Headquarters, shall start/continue regular functioning with physical presence of learned Advocates, litigants and other concerned stakeholders.

The courts of Jaipur Metropolitan-I, Jaipur Metropolitan-II and Bikaner Judgeships situated at District Headquarters would continue to function as per Circular No. 29/PI/2020 dated 01.10.2020 till 01.11.2020 subject to further directions.

2. The court proceedings may also be conducted through video conferencing by Vidyo/whatsapp/skype/Jitsi or any other suitable video conferencing platform or tele-conferencing.
3. Recording of evidence will be started in all the cases where accused are in judicial custody, where directions for time bound disposal are given and cases which are more than 10 years old.
4. Evidence will also be recorded in cases of all other categories where parties are desirous to do so and no adverse order will be passed in such cases till 12.11.2020 where parties do not lead evidence. From 18.11.2020, evidence will be recorded in all types of cases and if the parties fail to produce evidence, appropriate orders as per law may be passed.
5. If any staff member is having flu like symptoms, would immediately inform the concerned Presiding Officer and would take leave as per medical advise.
6. Keeping in view the local conditions, concerned District & Sessions Judges at District Headquarters and senior most judicial officer at Taluka Headquarters would make necessary arrangements for entry and exit of

Lawyers, Litigants and others in the court premises and shall take all required steps for limiting the gathering in court rooms and court premises.

7. The consumption of liquor, pan, gutka, tobacco and spitting inside the court premises shall be strictly prohibited and attract prosecution/punishment as per the guidelines of Central/State Government.
8. Learned Advocates, Litigants and other Stake-holders appearing in the courts shall be required to wear face mask or face shield. Wearing of hand gloves should be preferred.
9. Wearing of coat would be optional till further orders.
10. Entry of law interns in the court premises would be strictly prohibited.
11. As government advisory has required restricted movement for persons aged 65 years and above, learned Advocates/Senior Advocates aged 65 years and above are requested to exercise due caution/avoid physical appearance in the Courts.
12. All the gates for entry of Learned Advocates, Staff members and Litigants for entering into the premises be equipped with requisite thermal scanners. The medical staff will permit the persons after proper screening as per the SOP issued by Central and State Government. Persons having flu like symptoms be not allowed to enter the premises.
13. Canteens, Photo Copying shops, Book shops and E-Mitra kiosks may be opened with required protocol/arrangements as prescribed by Central and State Government.
14. Proper sanitization of entire premises must be ensured. Hand-wash and sanitizer shall be provided in toilets and court corridors.
15. No person without mask shall be allowed to enter and move around in the premises. The social distancing as per the guidelines of Central and State Government should be followed in strict manner in the entire premises.
16. Awareness Signage mentioning Do's, Don'ts and Precautions be placed at appropriate places in the court premises. Regular cleaning with sodium hypochlorite and infecticide may be done in the entire premises. All the Public Toilets in court premises should be cleaned at regular intervals with chemicals.


17/10/2020

17. Covid-19 Testing of Judicial Officers, learned Advocates and Court Staff would be continued.
18. All the directions and guidelines issued by the Central/State Government from time to time, as applicable, would be strictly followed.
19. The Committee of one Judicial Officer, Bar President and one senior court staff already constituted shall continue to supervise and monitor the situation on daily basis to ensure strict compliance of the directions for prevention and containment of spread of Covid-19 and to take appropriate remedial steps.

By Order


REGISTRAR GENERAL

No. Gen/XV/42/2020/5344

Date 17.10.2020

Copy forwarded to the following for information and necessary action:-

1. The Registrar Cum Principle Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
2. The Private Secretaries to all Hon'ble Judges, Rajasthan High Court, Jodhpur/ Jaipur Bench.
3. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgship.
4. Presiding Officers of all the Special Courts and Tribunals.
5. All the Bar Associations through the concerned District & Sessions Judges.
6. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.


REGISTRAR GENERAL

RAJASTHAN HIGH COURT

No. 29/PI/2020

Date - 01.10.2020

CIRCULAR

In view of prevailing situation amid outbreak of COVID-19, suggestions were solicited from all the District & Sessions Judges for functioning of Subordinate Courts/Special Courts/Tribunals in respective Judgeship. Following suggestions have been received in this regard:-

1. Limited number of courts may continue to function through Video Conferencing for extremely urgent matters as directed vide this Office Circular No. 26/PI/2020 dated 19.09.2020.
2. All the Courts may start functioning through physical appearance for all types of cases except recording of evidence. In judicial custody matters, evidence may also be recorded through video conferencing.
3. All the courts may start functioning through physical appearance only for extremely urgent matters. Extremely urgent matters will be those as enumerated in Circular No. 26/PI/2020 dated 19.09.2020.
4. All the courts may start functioning through physical appearance for all types of cases.

In view of diverse situations prevailing in various Judgeship of the State, the District & Sessions Judges are directed to adopt any of the above mode for functioning of Subordinate Courts/Special Courts/Tribunals of the respective judgeship from 05.10.2020 to 16.10.2020 including limiting the court working hours and staff strength, as per local requirement.

Intimation of the mode of court functioning so adopted shall immediately be sent to this office through email at hc-rj@nic.in.

As per the requirement of local conditions, the District & Sessions Judges may shift from one mode to another even before 16.10.2020 and intimation thereof be sent immediately to this office on above email address.

All preventive measures as enumerated in this office Circular No. 26/PI/2020 dated 19.09.2020 and all the directions/guidelines issued by the Central/State Government from time to time for the purpose, as applicable, would be **strictly** followed by all the stakeholders.

The Committee of one Judicial Officer, Bar President and one senior court staff constituted earlier shall continue to supervise and monitor the situation on daily basis to ensure strict compliance of these directions and to take appropriate remedial steps.

By Order


REGISTRAR GENERAL

No. Gen/XV/42/2020/5183

Date -01.10.2020

Copy forwarded to the following for information and necessary action:-

1. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgship.
2. Presiding Officers of all the Special Courts and Tribunals.
3. All the Bar Associations through the concerned District & Sessions Judges.
4. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.


REGISTRAR GENERAL

RAJASTHAN HIGH COURT

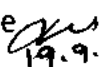
No. 26/PI/2020

Date - 19.09.2020


CIRCULAR

While continuing with all preventive measures for effective control and containment of spread of COVID-19, in supersession of all previous directions, following fresh directions are issued for functioning of Subordinate Courts/Special Courts/Tribunals through Video Conferencing from 21.09.2020 to 03.10.2020:-


1. Subordinate courts of Rajasthan shall take up only the following extremely urgent matters till 03.10.2020:-
 - i. Bail Applications, Appeals under Special Acts regarding bails.
 - ii. Remand matters
 - iii. Injunction/stay Applications
 - iv. Supurdagi Applications
 - v. Statements under Section 164 Cr.P.C. including dying declarations.
 - vi. Any other extremely urgent matter to be decided by the concerned Presiding Officer deputed by the District Judge for hearing urgent matters.
2. The extremely urgent matters shall be taken up through video conference by Vidyo/whatsapp/skype/Jitsi/tele-conferencing or any other convenient mode. For this purpose, All-in-one Computer available in each Court and the smart phones with official SIM available in district courts for electronic service of processes (NSTEP) may be used.
3. Filing of fresh urgent cases/applications may be made through E-filing on E-filing portal as per Guidelines dated 23.07.2020 available on website of Rajasthan High Court with the condition to present hard-copy file soon after the regular work resumes. District Judges shall notify a dedicated email address for each court complex on the official website of the Judgeship on which learned Advocates may send their details for entering in CIS so that after necessary entry in CIS, they may register themselves for e-filing.
4. In the meantime, till registration on e-filing portal, filing of only fresh urgent cases/applications may be made on official email address of each court notified by concerned District Judge with the condition to present hard-copy file soon after the regular work resumes. Filing through email shall be entertained only when Mobile Number having whatsapp or which may be contacted for video calling is mentioned. A matter filed through email shall be treated to be filled only when it is actually taken up by the court.


19.9.2020

5. In matters having no urgency, common dates shall be given and notice thereof be published on official web site of each judgeship so that the lawyers and litigants would get the next dates without coming to the court. Efforts be also made to update the dates in CIS as far as possible.
6. The process of service of witnesses issued for the dates upto 03.10.2020 shall be returned unserved to the concerned Court. Concerned Police officials shall be requested accordingly.
7. Presence of the parties shall not be insisted unless it is very essential and unavoidable.
8. The requests for personal exemption of accused/complainant/witnesses/parties shall be accordingly considered and adverse orders be avoided for their absence.
9. Only litigants whose presence is required by the court shall be permitted to attend the court.
10. Judicial Custody remands shall be given through video conferencing as far as possible.
11. The District Judges are authorized to depute bare essential judicial officers on rotational basis at each court complex for hearing of urgent matters of all the Subordinate Courts/Special Courts/Tribunals. Only those bare minimum Judicial Officers are required to come to court who have been deputed by the concerned District Judge for extremely urgent work. Remaining judicial officers would not be required to attend the office but shall remain available at home during office timings and not leave headquarter without permission.
12. Only bare essential court staff required to manage the above extremely urgent work shall be called on rotational basis. Sitting arrangement of the staff shall be in such a manner so as to maintain required physical distance between them. Remaining staff would not be required to attend the office but shall remain available at home during office timings and not leave headquarter without prior permission.
13. If any staff member is having flu like symptoms, would immediately inform the concerned Presiding Officer and would take leave as per medical advise.
14. To avoid public gathering and crowding, no function or other event of mass gathering shall be permitted in the court premises.


19.9.2020

15. Mediation proceedings shall be held only in urgent matters.
16. Entry of Law Students and interns shall remain prohibited in court premises.
17. Concerned Bar Associations shall be requested to make the advocates aware to advise and persuade the litigants not to visit the court premises unless it is very essential and unavoidable.
18. Keeping in view the local conditions, minimum entry gates shall be kept open in each court complex and each of such entry gate shall be equipped with requisite thermal scanners. The medical staff will permit the persons after proper screening as per the SOP issued by Central and State Government. Persons having flu like symptoms be not allowed to enter the premises.
19. Bare essential Canteens/shops selling food articles/photocopy shop in the court premises shall remain open till 03.10.2020 on rotational basis to be decided by the Committee of one Judicial Officer, Bar President and one Senior Court Staff already constituted for every court complex to supervise and monitor the situation. Due arrangements of drinking water in each court complex be ensured.
20. Proper sanitization of entire premises must be ensured. Hand-wash and sanitizer may be provided in toilets and court corridors.
21. No person without mask shall be allowed to enter and move around in the premises. The social distancing as per the guidelines of Central and State Government should be followed in strict manner in the entire premises.
22. The consumption of liquor, pan, gutka, tobacco and spitting inside the court premises shall be strictly prohibited and attract prosecution/punishment as per the guidelines of Central/State Government.
23. Awareness Signage mentioning Do's, Don'ts and Precautions be placed at appropriate places in the court premises. Regular cleaning and sanitization with sodium hypochlorite may be done in the entire premises. All the Public Toilets in court premises should be cleaned at regular intervals with chemicals.
24. The State Government has appointed District Collectors as Nodal Officers in each District for effective control over spread of Covid-19. In co-ordination with these Nodal Officers, para medical personnel be deployed in all the court complexes for primary medical check up of the entrants of court premises so that appropriate steps for suspected infectants may be timely taken up.


19.9.2020

25. All the directions and guidelines issued by the Central/State Government from time to time, as applicable, would be strictly followed by all the stakeholders.
26. The Committee of one Judicial Officer, Bar President and one senior court staff constituted earlier shall continue to supervise and monitor the situation on daily basis to ensure strict compliance of these directions and to take appropriate remedial steps.

By Order

19.9.2020
REGISTRAR GENERAL

No. Gen/XV/42/2020/4967

Date -19.09.2020

Copy forwarded to the following for information and necessary action:-

1. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgship.
2. Presiding Officers of all the Special Courts and Tribunals.
3. All the Bar Associations through the concerned District & Sessions Judges.
4. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.

19.9.2020
REGISTRAR GENERAL

RAJASTHAN HIGH COURT

Date 19.09.2020

NOTICE

In view of recent Covid-19 test results of Judicial Officers, Advocates and Court Staff, it is hereby notified that the functioning of Subordinate Courts/Special Courts/Tribunals of Jaipur Metropolitan-I, Jaipur Metropolitan-II, Jaipur District, Jodhpur Metropolitan and Jodhpur District Judgeships situated at Jaipur/Jodhpur headquarter shall be restricted only for extremely urgent work through video conferencing on 19.09.2020 so that the court premises may be sanitized and Covid-19 tests of remaining Judicial Officers, Advocates and Court Staff may be conducted.

The District Judges of above judgeships would depute for their respective judgeships, bare essential judicial officer(s) as per requirement for discharge of extremely urgent work. Bare essential court staff required to manage the work would be called to attend the office. Remaining judicial officers and court staff will not be required to attend the court/office on 19.09.2020.

The judicial officer(s) so deputed by the District Judge will decide urgency of the matter.

Common dates will be given in the cases listed on 19.09.2020 which will be notified on the web site of judgeship concerned.

The details of the judicial officers so deputed shall also be displayed on the official website of the judgeship concerned for information of all concerned.

The facility of Covid-19 tests would be available in the Court Premises, Bani Park, Jaipur and District Court premises, Jodhpur for the Judicial Officers, Advocates and Court Staff.

BY ORDER


REGISTRAR GENERAL

No. Gen/XV/42/2020/4926

Date -19.09.2020

Copy forwarded to the following for information and necessary action:-

1. District & Sessions Judge, Jaipur Metropolitan-I, Jaipur Metropolitan-II, Jaipur District, Jodhpur Metropolitan and Jodhpur District.
2. Presiding Officers of all the Special Courts and Tribunals, Jaipur and Jodhpur.
3. President, Rajasthan High Court Advocates' Association, Jodhpur.
4. President, Rajasthan High Court Lawyers' Association, Jodhpur.
5. President, The Jaipur Bar Association.
6. Registrar Classification, Rajasthan High Court, Jodhpur to upload the Circular on the official website of Rajasthan High Court.
7. Chief Medical & Health Officer, Jaipur/Jodhpur with the request to make necessary arrangements for sanitization of court premises and for Covid-19 tests of Judicial Officers, Advocates and Court Staff.

BY ORDER


REGISTRAR GENERAL

RAJASTHAN HIGH COURT

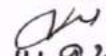
No.25/PI/2020

Date - 14.09.2020


CIRCULAR

While continuing with all preventive measures for effective control and containment of spread of COVID-19, in supersession of all previous directions, following fresh directions are issued for functioning of Subordinate Courts/Special Courts/Tribunals through Video Conferencing from 15.09.2020 to 01.10.2020:-


1. From 15.09.2020 to 01.10.2020, all the Subordinate Courts/Special Courts/Tribunals shall function only for urgent matters on all working days and observe the regular working hours. Following shall be deemed to be urgent cases:-
 - i. Remands and bail applications, Appeals under Special Acts regarding bail.
 - ii. Injunctions/Stay Applications.
 - iii. Supurdagi Applications.
 - iv. Petty matters which can be disposed off by imposing fine only.
 - v. Statements under section 164 Cr.P.C. including dying declarations.
 - vi. Claim Petitions under Section 140 M.V. Act.
 - vii. The cases which may be disposed off through plead guilty, compromise, withdrawal and with the consent of parties.
 - viii. Any other matter which the Court considers to be urgent.
2. In all cases other than urgent matters, next date shall be fixed in each case keeping in view nature of particular case so as to regulate the cause list for regular functioning of the courts after 01.10.2020.
3. Presence of the parties shall not be insisted unless it is very essential and unavoidable.
4. The requests for personal exemption of accused/complainant/witnesses/parties shall be accordingly considered and adverse orders be avoided for their absence.
5. Next dates shall be updated in CIS on the same day and shall also be notified on the Notice Board of the Court and local Bar Association.
6. Judicial Custody remands shall be given through video conferencing as far as possible.


14.9.2020

7. Hearing of urgent matters would be through video conferencing by Vidyio/ whatsapp/skype/Jitsi or tele-conferencing or any other convenient mode. For this purpose, All-in-one Computer available in each court and the smart phones with official SIM for electronic service of processes (NSTEP) may be used.
8. Filing of fresh urgent cases/applications may be made through E-filing on E-filing portal as per Guidelines dated 23.07.2020 available on website of Rajsathan High Court with the condition to present hard-copy file soon after the regular work resumes. District Judges shall notify a dedicated email address for each court complex on the official website of the Judgeship on which learned Advocates may send their details for entering in CIS so that after necessary entry in CIS, they may register themselves for e-filing.
9. In the meantime, till registration on e-filing portal, filing of only fresh urgent cases/applications may be made on official email address of each court notified by concerned District Judge with the condition to present hard-copy file soon after the regular work resumes. Filing through email shall be entertained only when Mobile Number having whatsapp or which may be contacted for video calling is mentioned. A matter filed through email shall be treated to be filled only when it is actually taken up by the court.
10. The process of service of witnesses issued for the dates upto 01.10.2020 shall be returned unserved to the concerned Court. Concerned Police officials shall be requested accordingly.
11. During above period, besides urgent work, the Subordinate Courts/Special Courts/Tribunals would discharge administrative works such as updating dates/proceedings in CIS, preparation of periodical returns, periodical inspection of courts and offices, holding of periodical meetings, physical verification of files to ensure that there is no difference in manual statistical statement and pendency in CIS, verification and disposal of Malkhana articles, preparation and consignment of record, verification and updation of standing arrest warrants with police record, service matters related to court staff and other like works.
12. Court staff required at a time, to manage the above urgent work, shall be called on rotational basis. The court staff not called to attend the office, shall remain available at home during office hours and will not leave headquarter without prior permission. Sitting arrangement of the staff shall be in such a manner so as to maintain required physical distancing between them.


14.9.2020

13. If any staff member is having flu like symptoms, would immediately inform the concerned Presiding Officer and would take leave as per medical advise.
14. To avoid public gathering and crowding, no function or other event of mass gathering shall be permitted in the court premises.
15. Mediation proceedings shall be held only in urgent matters.
16. Entry of Law Students and interns shall remain prohibited in court premises.
17. Concerned Bar Associations shall be requested to make the advocates aware to advise and persuade the litigants not to visit the court premises unless it is very essential and unavoidable.
18. Keeping in view the local conditions, minimum entry gates shall be kept open in each court complex and each of such entry gate shall be equipped with requisite thermal scanners. The medical staff will permit the persons after proper screening as per the SOP issued by Central and State Government. Persons having flu like symptoms be not allowed to enter the premises.
19. Bare essential Canteens/shops selling food articles/photocopy shop in the court premises shall remain open till 01.10.2020 on rotational basis to be decided by the Committee of one Judicial Officer, Bar President and one Senior Court Staff already constituted for every court complex to supervise and monitor the situation. Due arrangements of drinking water in each court complex be ensured.
20. Proper sanitization of entire premises must be ensured. Hand-wash and sanitizer may be provided in toilets and court corridors.
21. No person without mask shall be allowed to enter and move around in the premises. The social distancing as per the guidelines of Central and State Government should be followed in strict manner in the entire premises.
22. The consumption of liquor, pan, gutka, tobacco and spitting inside the court premises shall be strictly prohibited and attract prosecution/punishment as per the guidelines of Central/State Government.
23. Awareness Signage mentioning Do's, Don'ts and Precautions be placed at appropriate places in the court premises. Regular cleaning with sodium hypochlorite and infecticide may be done in the entire premises. All the Public Toilets in court premises should be cleaned at regular intervals with chemicals.
24. The State Government has appointed District Collectors as Nodal Officers in each District for effective control over spread of Covid-19. In co-ordination with these Nodal Officers, para medical personnel be deployed


14.9.2020

in all the court complexes for primary medical check up of the entrants of court premises so that appropriate steps for suspected infectants may be timely taken up.

25. All the directions and guidelines issued by the Central/State Government from time to time, as applicable, would be strictly followed by all the stakeholders.
26. The Committee of one Judicial Officer, Bar President and one senior court staff constituted earlier shall continue to supervise and monitor the situation on daily basis to ensure the compliance of these directions and to take appropriate remedial steps.

By Order

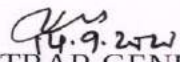

REGISTRAR GENERAL

No. Gen/XV/42/2020/4860

Date -14.09.2020

Copy forwarded to the following for information and necessary action:-

1. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgship.
2. Presiding Officers of all the Special Courts and Tribunals.
3. All the Bar Associations through the concerned District & Sessions Judges.
4. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.


REGISTRAR GENERAL

RAJASTHAN HIGH COURT

No.24/PI/2020

Date – 03.09.2020

CIRCULAR

In view of prevailing situation of Covid-19 pandemic, in partial modification of this office previous Circular No.PI/2020/20 dated 12.06.2020, it is notified for all the subordinate courts/special courts/tribunals that till **30.09.2020**, no adverse orders would be passed in the cases where parties do not lead evidence and evidence would only be recorded in cases where the parties are desirous to do so, while ensuring all preventive measures and social distancing.

By Order


Registrar General

No.Gen/XV/42/2020/4678

Date – 03.09.2020

Copy forwarded to the following for information and necessary action:-

1. All the District & Sessions Judges with the request to circular the same amongst all the Presiding Officers of their judgeship.
2. Presiding Officers of all the Special Courts and Tribunals.
3. All the Bar Associations through the concerned District & Sessions Judges.
4. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.


Registrar General

RAJASTHAN HIGH COURT

Date 19.08.2020

NOTICE

In view of prevailing situation and that sampling and results of Covid-19 tests are under process, it is notified that in continuation of this Office Notice No.Gen/XV/42/2020/4438, dated 16.08.2020, the court and office work in Subordinate Courts/Special Courts/Tribunals situated at Jaipur Headquarter shall remain suspended on 20.08.2020 and 21.08.2020.

All concerned persons are requested to get them tested for COVID-19. The facility of testing is available in District Court Premises, Bani Park, Jaipur.

By Order


Registrar General

No. Gen/XV/42/2020/ 4509

Date – 19.08.2020

Copy forwarded to the following for information and necessary action:-

1. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
2. P.S. to All Hon'ble Judges, Rajasthan High Court.
3. The Registrar General, Rajasthan High Court.
4. Advocate General, Rajasthan.
5. Addl. Solicitor General, Rajasthan.
6. District & Sessions Judges Jaipur Metropolitan-I, Jaipur Metropolitan-II & Jaipur District to get Covid-19 tests conducted of all concerned.
7. The Chairman, Bar Council of Rajasthan.
8. President, the Jaipur Bar Association, Jaipur.
9. The Registrar (Vig.)/(Writs)/(Admn.)/ (Rules) / (Class.) / (Exam.) / OSD(F&I)/(CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. at New Delhi.
10. Member Secretary, Rajasthan State Legal Services Authority.
11. The Director, Rajasthan State Judicial Academy, Jodhpur.
12. All Joint Registrars/Deputy Registrars, Rajasthan High Court, Jodhpur/Bench, Jaipur.
13. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench Jaipur.

Copy also to:

CMHO, Jaipur with a request to do the needful.


Registrar General

RAJASTHAN HIGH COURT

Date 16.08.2020

NOTICE

In view of fact that Covid-19 tests have been conducted in the Courts at Jaipur Headquarter, results of which are awaited and more tests are to be conducted, it is notified that court and office work in Subordinate Courts/Special Courts/Tribunals situated at Jaipur Headquarter shall remain suspended on 17.08.2020, 18.08.2020 and 19.08.2020 for Covid-19 testing.

All the concerned persons are requested to get them tested for Covid-19. The facility of testing is available in District Court Premises, Bani Park, Jaipur during the period from 17.08.2020 to 19.08.2020 also.

By Order


Registrar General

No. Gen/XV/42/2020/4438

Date – 16.08.2020

Copy forwarded to the following for information and necessary action:-

1. The Registrar-cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
2. P.S. to All Hon'ble Judges, Rajasthan High Court.
3. The Registrar General, Rajasthan High Court.
4. Advocate General, Rajasthan.
5. Addl. Solicitor General, Rajasthan Rajasthan.
6. District & Sessions Judges, Jaipur Metropolitan-I, Jaipur Metropolitan-II & Jaipur District to get Covid-19 tests conducted of all concerned.
7. The Chairman, Bar Council of Rajasthan.
8. President, the Jaipur Bar Association, Jaipur.
9. The Registrar (Vig.)/ (Admn.)/ (Rules) / (Class.) / (Exam.) / OSD(F&I)/ (CPC)/ (Judicial), Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar Hq. at New Delhi.
10. Member Secretary, Rajasthan State Legal Services Authority.
11. The Director, Rajasthan State Judicial Academy, Jodhpur.
12. All Joint Registrars/Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
13. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/ Bench Jaipur.

Copy also to:

CMHO, Jaipur with a request to do the needful.


Registrar General

RAJASTHAN HIGH COURT

No.23/PI/2020

Date - 05.08.2020

CIRCULAR

In view of prevailing situation of Covid-19 pandemic, in partial modification of this office previous Circular No.PI/2020/20 dated 12.06.2020, it is notified for all the subordinate courts/special courts/tribunals that till 31.08.2020 no adverse orders would be passed in the cases where parties do not lead evidence and evidence would only be recorded in cases where the parties are desirous to do so, while ensuring all preventive measures and social distancing.

By Order


REGISTRAR GENERAL

No. Gen/XV/42/2020/4257

Date – 05.08.2020

Copy forwarded to the following for information and necessary action:-

1. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgship.
2. Presiding Officers of all the Special Courts and Tribunals.
3. All the Bar Associations through the concerned District & Sessions Judges.
4. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.


REGISTRAR GENERAL

RAJASTHAN HIGH COURT

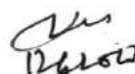
No. /PI/2020/20

Date - 12.06.2020

CIRCULAR

While continuing with all preventive measures for effective control and containment of spread of COVID-19, in supersession of all previous directions, following fresh directions are issued for functioning of Subordinate Courts/Special Courts/Tribunals from 15.06.2020 to 28.06.2020 and thereafter from 29.06.2020 till further orders:-

1. From 15.06.2020 to 28.06.2020, all the Subordinate Courts/Special Courts/Tribunals shall function for only urgent matters on all working days and observe the regular working hours. Following shall be deemed to be urgent cases:-
 - i. Remands and bail applications, Appeals under Special Acts regarding bail.
 - ii. Injunctions/Stay Applications.
 - iii. Supurdagi Applications.
 - iv. Petty matters which can be disposed by imposing fine only.
 - v. Statements under section 164 Cr.P.C. including dying declarations.
 - vi. The cases which may be disposed of through plead guilty, compromise, withdrawal and with the consent of parties.
 - vii. Any other matter which the Court considers to be urgent.
2. In all cases other than urgent matters, next dates shall be fixed so as to regulate the cause list for regular working of the courts. Cases of final arguments/misc. applications shall be identified and fixed in July 2020 as far as possible.
3. Next dates shall be updated in CIS on the same day and shall also be notified on the Notice Board of the Court and local Bar Association.
4. Judicial Custody remands shall be given through video conferencing as far as possible.
5. Hearing of urgent matters would continue through video conferencing by Vidyo/whatsapp/skype/Jitsi or tele-conferencing or any other convenient mode. For this purpose, All-in-one Computer available in each court and the smart phones with official SIM for electronic service of processes (NSTEP) may be used.
6. Filing of only fresh urgent cases/applications may be made on official email address notified by the concerned District Judge with the condition to present hard-copy file soon after the regular work resumes.



7. During above period, besides urgent work, the Subordinate Courts/Special Courts/Tribunals would discharge administrative works such as updating dates/proceedings in CIS, physical verification of files to ensure that there is no difference in manual statistical statement and pendency in CIS, verification and disposal of Malkhana articles, preparation and consignment of record, verification and updation of standing arrest warrants with police record and other like works.
8. From 15.06.2020, all the court staff would attend the office except those residing in Containment Zones/Restricted Areas/Area under Curfew and under Quarantine/Isolation who would remain available at home and would not leave the headquarter without permission.
9. If any staff member is having flu like symptoms, would immediately inform the concerned Presiding Officer and would take leave as per medical advise.
10. The concerned Presiding Officer may permit the court staff to leave for home before the office hours on rotational basis, if the concerned staff has completed the work assigned to him for the day. However, it will be ensured that overall work does not suffer and the tasks are completed in a planned time bound manner.
11. From 29.06.2020 onwards, the Subordinate Courts/Special Courts/Tribunals shall resume regular functioning except recording of evidence which shall be started from 01.08.2020. Processes for witnesses in cases which are more than 5 years old and Judicial custody cases be issued so that recording of witnesses may be started from August 2020.
12. Keeping in view the local conditions, concerned District & Sessions Judges at District Headquarters and senior most judicial officer at Taluka Headquarters would make necessary arrangements for entry and exit of Lawyers, Litigants and others in the court premises and shall take all required steps for limiting the gathering in court premises and in court rooms.
13. Learned Advocates, Litigants and other Stake-holders residing in Containment Zones/Restricted Areas/Area under Curfew and the persons under Quarantine/Isolation shall not be allowed to enter in the court premises.
14. The consumption of liquor, pan, gutka, tobacco and spitting inside the court premises shall be strictly prohibited and attract prosecution/punishment as per the guidelines of Central/State Government.



15. Learned Advocates, Litigants and other Stake-holders appearing in the courts shall be required to wear face mask or face cover. Wearing of hand gloves is preferred.
16. Wearing of coat would be optional till further orders.
17. Entry of law interns in the court premises would be strictly prohibited.
18. As government advisory has required restricted movement for persons aged 65 years and above, learned Advocates/Senior Advocates and all other concerned aged 65 years and above are requested to exercise due caution/avoid physical appearance in the Courts.
19. All the gates for entry of Learned Advocates, Staff members and Litigants for entering into the premises be equipped with requisite thermal scanners. The medical staff will permit the persons after proper screening as per the SOP issued by Central and State Government. Persons having flu like symptoms be not allowed to enter the premises.
20. Canteens, Photo Copying shops, Book shops and E-Mitra kiosks may be opened with required protocol/arrangements as prescribed by Central and State Government.
21. Proper sanitization of entire premises must be ensured. Hand-wash and sanitizer may be provided in toilets and court corridors.
22. No person without mask shall be allowed to enter and move around in the premises. The social distancing as per the guidelines of Central and State Government should be followed in strict manner in the entire premises.
23. Awareness Signage mentioning Do's, Don'ts and Precautions be placed at appropriate places in the court premises. Regular cleaning with sodium hypochlorite and infecticide may be done in the entire premises. All the Public Toilets in court premises should be cleaned at regular intervals with chemicals.
24. All the directions and guidelines issued by the Central/State Government from time to time, as applicable, would be strictly followed by all the stakeholders.
25. A Committee of one Judicial Officer, Bar President and one senior court staff constituted earlier shall continue to supervise and monitor the situation on daily basis to ensure the compliance of these directions and to take appropriate remedial steps.

By Order


REGISTRAR GENERAL

Copy forwarded to the following for information and necessary action:-

1. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgship.
2. Presiding Officers of all the Special Courts and Tribunals.
3. All the Bar Associations through the concerned District & Sessions Judges.
4. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.


REGISTRAR GENERAL

RAJASTHAN HIGH COURT

No. 19/PI/2020/

Date - 30.05.2020

CIRCULAR

In view of prevailing situation, it is notified that Circulars No. 14/PI/2020 dated 14.04.2020 and No. 18/PI/2020 dated 17.05.2020 issued for Subordinate Courts/Special Courts/Tribunals shall continue to remain in force till 14.06.2020.

By Order

30/5/20
REGISTRAR GENERAL

No. Gen/XV/42/2020/3341

Date - 30.05.2020

Copy forwarded to the following for information and necessary action:-

1. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
2. Presiding Officers of all the Special Courts and Tribunals.
3. All the Bar Associations through the concerned District & Sessions Judges.
4. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.

30/5/20
REGISTRAR GENERAL

राजस्थान उच्च न्यायालय, जोधपुर

:: विज्ञप्ति ::

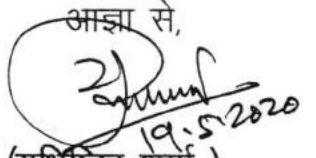
क्रमांक : 04 / विविध / 2020

दिनांक : 19.05.2020

माननीय पूर्णपीठ के संकल्प दिनांक 16.05.2020 की अनुपालना में कोरोना वाईरस (कोविड-19) संक्रमण के कारण वर्ष- 2020 में किसी भी न्यायिक अधिकारी को ग्रीष्मावकाश के उपभोग की अनुमति नहीं दी जायेगी तथा घोषित राजपत्रित अवकाश, रविवारीय अवकाश, द्वितीय शनिवार व चतुर्थ शनिवार के अवकाश के अतिरिक्त दिनांक 01 जून, 2020 से 28 जून, 2020 की अवधि में समस्त अधीनस्थ न्यायालय खुले रहेंगे एवं सिविल न्यायालय कैलेण्डर 2020 के अनुसार कार्य करेंगे।

सभी जिला एवं सेशन न्यायाधीश अपने न्याय क्षेत्र के उन न्यायालयों को जो अनन्यतः दीवानी कार्य कर रहे हैं, उन्हें उपरोक्त समयावधि के लिए सुनवाई एवं निस्तारण हेतु समुचित फौजदारी कार्य (अपील, रिवीजन तथा ऐसे अन्य मामले जो अंतिम बहस के प्रक्रम पर हो तथा जिनका उक्त अवधि में निस्तारण संभव हो) अंतरित करेंगे परन्तु माननीय सर्वोच्च न्यायालय, माननीय उच्च न्यायालय अथवा अन्य किसी वरिष्ठ अधिकारिता वाले न्यायालय से प्राप्त निर्देशों (Directions) के प्रकरण इस समयावधि में अंतरित नहीं किये जायेंगे।

समस्त जिला एवं सेशन न्यायाधीश दिनांक 11.07.2020 तक यह सूचना भिजवायेंगे कि उक्त अवधि में कुल कितने प्रकरणों का अंतरण किया गया तथा उन प्रकरणों में से इस समयावधि में कुल कितने प्रकरणों का, अन्तरण के अतिरिक्त अन्यथा निस्तारण हुआ।

आज्ञा से,

(युधिष्ठिर शर्मा)
रजिस्ट्रार(प्रशासन)

क्रमांक : Gen/XII/05/2020/ 3 203

दिनांक: 19.05.2020

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है :-

1. रजिस्ट्रार जनरल, राजस्थान उच्च न्यायालय, जोधपुर।
2. प्रमुख शासन सचिव, विधि एवं विधिक कार्य विभाग, जयपुर।
3. महालेखाकार, राजस्थान, जयपुर।
4. निदेशक, जनसम्पर्क कार्यालय, राजस्थान, जयपुर।

5. समस्त जिला एवं सेशन न्यायाधीशों को इस निर्देश के साथ कि वे इस विज्ञप्ति को अपने न्यायक्षेत्र के सभी संबंधित न्यायालयों/विशिष्ट न्यायालयों को वितरित करायेंगे।
6. अधीक्षक, राजकीय केन्द्रीय मुद्रणालय, जयपुर को राजपत्र के आगामी अंक में प्रकाशन हेतु।
7. समस्त रजिस्ट्रार, राजस्थान उच्च न्यायालय, जोधपुर/जयपुर पीठ, जयपुर।
8. रजिस्ट्रार (वर्गीकरण), राजस्थान उच्च न्यायालय जोधपुर को राजस्थान उच्च न्यायालय की वेबसाइट पर तुरंत प्रभाव से अपलोड करने हेतु।
9. समस्त डिप्टी रजिस्ट्रार, राजस्थान उच्च न्यायालय, जोधपुर/जयपुर पीठ, जयपुर।
10. प्रशासनिक अधिकारी (न्यायिक), स्थापन्न शाखा, (आर.जे.एस.) (अवकाश) अनुभाग, सामान्य अनुभाग, राजस्थान उच्च न्यायालय, जोधपुर।

21
Rajmud
19.5.2020
रजिस्ट्रार (प्रशासन)

"प्रारूप"

न्यायक्षेत्र का नाम _____

क्र. स.	न्यायालय का नाम	दिनांक 01.06.20 से 28.06.20 के दौरान अन्तरित किये गये प्रकरणों की संख्या	दिनांक 01.06.20 से 28.06.20 के दौरान कुल निस्तारित किये गये प्रकरणों की संख्या	दिनांक 01.06.20 से 28.06.20 के दौरान अन्तरित किये गये प्रकरणों में से निस्तारित किये गये प्रकरणों की संख्या	विशेष विवरण

RAJASTHAN HIGH COURT

No. 18/PI/2020

Date - 17.05.2020

CIRCULAR

In view of the fact that the lock-down declared by the Central Government is still continuing, it is notified that Circular No. 14/PI/2020 dated 14.04.2020 issued for Subordinate Courts/Special Courts/Tribunals shall remain in force till further orders with the modification that the Presiding Officers deputed for urgent work shall hold the court between 08:30 AM and 12.30 PM (with half-an-hour break from 10:00 AM to 10:30 AM).

It is further notified that the Special Courts/Tribunals shall also function between the above timings for urgent matters in terms of the Circular No. 14/PI/2020 dated 14.04.2020.

By Order


REGISTRAR GENERAL

No. Gen/XV/42/2020/3031

Date – 17.05.2020

Copy forwarded to the following for information and necessary action:-

1. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgship.
2. Presiding Officers of all the Special Courts and Tribunals.
3. All the Bar Associations through the concerned District & Sessions Judges.
4. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.


REGISTRAR GENERAL

RAJASTHAN HIGH COURT

No. 17/PI/2020/

Date - 02.05.2020

CIRCULAR

In view of the extension of lock-down by the Central Government for two weeks from 04.05.2020, it is notified that Circular No. 14/PI/2020 dated 14.04.2020 issued for Subordinate Courts/Special Courts/Tribunals shall remain in force till 17.05.2020 and/or till further orders.

It is further notified that although Notification No. 05/EV/2020 dated 02.05.2020 has been issued for observance of morning Court hours from 04.05.2020 to 28.06.2020 but during the lock-down period from 04.05.2020 to 17.05.2020, the Presiding Officers, deputed for urgent work shall hold the Courts between 08.30 A.M. to 11.00 A.M.

By Order


REGISTRAR GENERAL

No. Gen/XV/42/2020/ 2697

Date – 02.05.2020

Copy forwarded to the following for information and necessary action:-

1. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgship.
2. Presiding Officers of all the Special Courts and Tribunals.
3. All the Bar Associations through the concerned District & Sessions Judges.
4. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.


REGISTRAR GENERAL

RAJASTHAN HIGH COURT

No. 16/PI/2020

Date- 20.04.2020

CIRCULAR

In view of safety concerns of various stakeholders and consideration of representation/suggestions, the directions issued vide Circular No. 15/PI/2020 dated 19.04.2020 are hereby kept in abeyance till further orders.

The Subordinate Courts/Special Courts/Tribunals of Rajasthan would continue to function in terms of this office Circular No. 14/PI/2020 dated 14.04.2020.

By Order

JK
20.04.2020
REGISTRAR GENERAL

No. Gen/XV/42/2020/2675

Date – 20.04.2020

Copy forwarded to the following for information and necessary action:-

1. The Registrar Cum Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
2. PS to all Hon'ble Judges, Rajasthan High Court.
3. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgship.
4. Presiding Officers of all the Special Courts and Tribunals.
5. All the Bar Associations through the concerned District & Sessions Judges.
6. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.

JK
20.04.2020
REGISTRAR GENERAL

RAJASTHAN HIGH COURT

No. 15/PI/2020

Date- 19.04.2020

CIRCULAR

In view of the Guidelines issued by Ministry of Home Affairs, Government of India vide Order No. 40-3/2020-DM-I(A) dated 15.04.2020 and State Government Order No. F.33(2)Home/Gr.9/2019 dated 15.04.2020, for effective control and containment over spread of corona virus, following further directions are issued which shall remain in force w.e.f. 20.04.2020 till 03.05.2020 and/or till further orders:-

1. All the Subordinate Courts/Special Courts/Tribunals shall remain open for extremely urgent judicial work on all working days and observe the regular working hours.
2. Extremely urgent judicial work shall be discharged from 02.00 pm to 04.00 pm and the remaining time shall be for administrative work.
3. Only bare essential staff of each court shall be called on rotational basis to manage the above extremely urgent judicial work and administrative work. Remaining staff would not be required to attend the office but shall not leave headquarter and remain available at home during office timings.
4. Subject to above modifications, all the directions issued vide this office Circular No. 14/PI/2020 dated 14.04.2020 shall continue to apply.
5. Compliance of above stated guidelines issued by the Government of India and the State Government shall be ensured by all concerned.

By Order


REGISTRAR GENERAL

No. Gen/XV/42/2020/2674

Date – 19.04.2020

Copy forwarded to the following for information and necessary action:-

1. The Registrar Cum Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
2. PS to all Hon'ble Judges, Rajasthan High Court.
3. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgship.
4. Presiding Officers of all the Special Courts and Tribunals.
5. All the Bar Associations through the concerned District & Sessions Judges.
6. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.


REGISTRAR GENERAL

RAJASTHAN HIGH COURT

No. 14/PI/2020

Date- 14.04.2020

CIRCULAR

For effective control and containment over spread of corona virus, in supersession of all previous directions, following directions are issued for Subordinate Courts/Special Courts/Tribunals which shall remain in force till 03.05.2020 and/or till further orders:-

1. **Only extremely urgent matters be taken up**

- i. Subordinate courts of Rajasthan shall take up only the following extremely urgent matters till 03.05.2020:-
 - (a) Bail Applications, Appeals under Special Acts regarding bails.
 - (b) Remand matters
 - (c) Injunction/stay Applications,
 - (d) Supurdagi Applications.
 - (e) Statements under Section 164 Cr.P.C. including dying declarations.
 - (f) Any other extremely urgent matter to be decided by the concerned Presiding Officer deputed by the District Judge for hearing urgent matters.
 - (g) All other matters shall be adjourned suitably subject to further directions.
- ii. The extremely urgent matters shall be taken up through video conference by Vidyo/whatsapp/skype or voice call or any other convenient mode. For this purpose, All-in-one Computer available in each Court and the smart phones with official SIM available in district courts for electronic service of processes (NSTEP) may be used.
- iii. In matters having no urgency, common dates shall be given and notice thereof be published on official web site of each judgeship so that the lawyers and litigants would get the next dates without coming to the court. Efforts be also made to update the dates in CIS as far as possible.
- iv. As per directions of Hon'ble Supreme Court vide order dated 23.03.2020 in Suo Motu Writ Petition (Civil) No. 3/2020 In Re: Cognizance for Extension of Limitation, prescribed limitation for filing of petitions/applications/suits/appeals and other proceedings shall stand extended w.e.f. 15th March 2020 till further orders by Hon'ble Supreme Court.
- v. Filing of only fresh urgent cases/applications may be made on official email address notified by the concerned District Judge with the condition to present the hard-copy file before

jurisdictional court soon after the regular work resumes. The filing through email shall be entertained only when mobile number which is having whatsapp or the skype account address and email address are mentioned. The court deputed for urgent work will forward all the papers to the jurisdictional court after the regular work resumes. A matter filed through email shall be treated to be filed only when it is actually taken up by the court.

- vi. The District Judges are authorized to depute bare essential judicial officers on rotational basis at each court complex for hearing of urgent matters. Only those bare minimum Judicial Officers are required to come to court who have been deputed by the concerned District Judge for urgent work. Remaining judicial officers would not be required to attend the office but shall remain available at home during office timings.
- vii. The District Judges are empowered to depute the officers of District Judge cadre for urgent work of Family Courts/Special Courts/Tribunals in addition to other urgent work assigned to them.
- viii. Only bare essential court staff required to manage the above urgent work shall be called on rotational basis. Sitting arrangement of the staff shall be in such a manner so as to maintain required physical distance between them. Remaining staff would not be required to attend the office but shall remain available at home during office timings.
- ix. The Presiding Officers deputed for urgent work shall hold court only between 02.00 pm to 04.00 pm.
- x. The State Government has imposed ban on the private vehicles, however judicial officers and court staff have been allowed to use their private vehicles for attending the office, therefore they are directed to carry official identity card with them.

2. Steps to limit the gatherings in court rooms and court premises

- i. Subordinate courts shall not insist on the presence of the parties unless it is very essential and unavoidable.
- ii. The requests for personal exemption of accused / complainant / witnesses / parties shall be accordingly considered and adverse orders be avoided for their absence.
- iii. Only litigants whose presence is required by the court shall be permitted to attend the court with his lawyer. Litigants who are appearing in person shall be permitted entry.
- iv. The processes for service of the witnesses issued for the dates upto 03.05.2020 shall be returned unserved to the concerned court. Concerned police officials shall be requested accordingly.
- v. The directions issued for extension of remand vide this office letter no. Gen/XV/43/2020/2600 dated 29.03.2020 shall remain in

force till 03.05.2020.

- vi. Concerned Bar Associations shall be requested to make the advocates aware to advise and persuade the litigants not to visit the court premises unless it is very essential and unavoidable.
- vii. Entry of Law Students and Interns shall remain prohibited in court premises.
- viii. To avoid public gatherings and crowding, no function or other event of mass gathering shall be permitted in the court premises.
- ix. Mediation proceedings shall be held only in urgent matters.

3. Other Preventive measures

- i. Hand sanitizers shall be provided in all court rooms and offices for use of Advocates, litigants and court staff.
- ii. Court staff who deal with files and come in frequent contact with advocates, litigants and visitors shall be provided with masks and gloves for regular use during working hours.
- iii. The advocates are permitted to use masks in courts.
- iv. The advocates are exempted to wear coats till 03.05.2020.
- v. In all the court rooms and offices, toilets, door handles, chairs, tables, gates, railings and other things shall be disinfected regularly at least twice a day by mopping through 1% hypochlorite and Benzoic Acid.
- vi. Court staff suffering from cold/cough or sneezing are advised to take leave and follow the medical advise.
- vii. All canteens and shops selling food articles in the court premises shall remain closed till 03.05.2020. However, drinking water arrangements shall be duly ensured. One photocopy shop in each court complex shall be kept open on every working day on rotational basis to be decided by concerned District Judge at District Hq. and Senior most judicial officer on outlying Hqs. All preventive measures shall be strictly observed while maintaining social distancing on these shops.
- viii. Director General of Police shall be requested to depute adequate number of police personnel at the entry gates of all court complexes to regulate the entry of visitors in consultation with District Judge/Presiding officer concerned till 03.05.2020.
- ix. The State Government has appointed District Collectors as Nodal Officers in each District for effective control over spread of Corona Virus. In co-ordination with these Nodal Officers, para medical personnel be deployed in all the court complexes for primary medical check up of the entrants of court premises so that appropriate steps for suspected infectants may be timely taken up.
- x. The Advocates having chambers in Subordinate courts are

advised against attending their chambers as they would require to be closed due to lack of cleaning and conservancy services.

4. Monitoring

A committee of one Judicial Officer, Bar President and one senior court staff be constituted for every court complex to supervise and monitor the situation on daily basis, to ensure compliance of these directions and to take appropriate remedial steps.

5. All concerned shall ensure the preventive and remedial measures as instructed or advised from time to time by the Central/State Governments and other competent authorities.

By Order


REGISTRAR GENERAL

No. Gen/XV/42/2020/2651

Date – 14.04.2020

Copy forwarded to the following for information and necessary action:-

1. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgship.
2. Presiding Officers of all the Special Courts and Tribunals.
3. All the Bar Associations through the concerned District & Sessions Judges.
4. Registrar Classification. Raiasthan High Court. Jodhpur to upload the same on the official website of this office.


REGISTRAR GENERAL

RAJASTHAN HIGH COURT

No. 13/PI/2020

Date- 30.03.2020

CIRCULAR

In view of prevailing situation and Nation wide lock-down by Government of India till 14.04.2020, the directions issued vide this office Circular No. 12/PI/2020 dated 24.03.2020 for observance in Subordinate Courts/Special Courts/Tribunals shall remain in force till 14.04.2020 and/or till further orders.

By Order


30.03.2020
REGISTRAR GENERAL

No. Gen/XV/42/2020/2607

Date – 30.03.2020

Copy forwarded to the following for information and necessary action:-

1. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgship.
2. District Judge Bhilwara with the request to follow the directions in terms of letter no. Gen./XV/43/2020/2603 dated 29.03.2020.
3. Presiding Officers of all the Special Courts and Tribunals.
4. All the Bar Associations through the concerned District & Sessions Judges.
5. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.


30.03.2020
REGISTRAR GENERAL

RAJASTHAN HIGH COURT

No. 12/PI/2020

Date- 24.03.2020

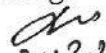
CIRCULAR

For effective control and containment over spread of corona virus, instructions have been issued vide previous circulars. In order to remove any sort of confusion and to further clarify the issues, all the previous directions shall stand superseded and following directions shall remain in force for Subordinate Courts/Special Courts/Tribunals till 31.03.2020 and/or till further orders:-

i. Only extremely urgent matters be taken up

Subordinate courts of Rajasthan shall take up only the following extremely urgent matters till 31.03.2020:-

- i. Bail Applications, Appeals under Special Acts regarding bails.
 - ii. Remand matters
 - iii. Injunction/stay Applications,
 - iv. Supurdagi Applications.
 - v. Statements under Section 164 Cr.P.C. including dying declarations.
 - vi. Any other extremely urgent matter to be decided by the concerned Presiding Officer deputed by the District Judge for hearing urgent matters.
 - vii. All other matters shall be adjourned suitably subject to further directions.
- ii. The extremely urgent matters shall be taken up through video conference by Vidyo/whatsapp/skype or voice call or any other convenient mode. For this purpose, smart phones with official SIM available in district courts for electronic service of processes (NSTEP) may be used.
- iii. In matters having no urgency, common dates shall be given and notice thereof be published on official web site of each judgeship so that the lawyers and litigants would get the next dates without coming to the court. Efforts be also made to update the dates in CIS as far as possible.
- iv. As per directions of Hon'ble Supreme Court vide order dated 23.03.2020 in Suo Motu Writ Petition (Civil) No. 3/2020 In Re: Cognizance for Extension of Limitation, prescribed limitation for filing of petitions/applications/suits/appeals and other proceedings


24.3.2020

shall stand extended w.e.f. 15th March 2020 till further orders by Hon'ble Supreme Court.

- v. Filing of only fresh urgent cases/applications may be made on official email address notified by the concerned District Judge with the condition to present the hard-copy file before jurisdictional court soon after the regular work resumes. The filing through email shall be entertained only when mobile number which is having whatsapp or the skype account address and email address are mentioned. The court deputed for urgent work will forward all the papers to the jurisdictional court after the regular work resumes. A matter filed through email shall be treated to be filed only when it is actually taken up by the court.
- vi. The District Judges are authorized to depute bare essential judicial officers on rotational basis at each court complex for hearing of urgent matters. Only those bare minimum Judicial Officers are required to come to court who have been deputed by the concerned District Judge for urgent work. Remaining judicial officers would not be required to attend the office but shall remain available at home during office timings.
- vii. The District Judges are empowered to depute the officers of District Judge cadre for urgent work of Family Courts/Special Courts/Tribunals in addition to other urgent work assigned to them.
- viii. Only bare essential court staff required to manage the above urgent work shall be called on rotational basis. Sitting arrangement of the staff shall be in such a manner so as to maintain required physical distance between them. Remaining staff would not be required to attend the office but shall remain available at home during office timings.
- ix. The Presiding Officers deputed for urgent work shall hold court only between 02.00 pm to 04.00 pm.
- x. The State Government vide order dated 23.03.2020 has imposed ban on the private vehicles till 31.03.2020, however judicial officers and court staff have been allowed to use their private vehicles for attending the office, therefore they are directed to carry official identity card with them.

2. Steps to limit the gatherings in court rooms and court premises

- i. Subordinate courts shall not insist on the presence of the parties unless it is very essential and unavoidable.

AK
24.3.2020

- ii. The requests for personal exemption of accused/complainant/witnesses/parties shall be accordingly considered and adverse orders be avoided for their absence.
- iii. Only litigants whose presence is required by the court shall be permitted to attend the court with his lawyer. Litigants who are appearing in person shall be permitted entry.
- iv. The processes for service of the witnesses issued for the dates upto 31.03.2020 be returned unserved to the concerned court. Concerned police officials shall be requested accordingly.
- v. As far as possible, remand of all the prisoners shall be given only through video conferencing and over crowding in the lockups shall be avoided.
- vi. Concerned Bar Associations shall be requested to make the advocates aware to advise and persuade the litigants not to visit the court premises unless it is very essential and unavoidable.
- vii. Entry of Law Students and Interns shall remain prohibited in court premises.
- viii. To avoid public gatherings and crowding, no function or other event of mass gathering shall be permitted in the court premises.
- ix. Mediation proceedings shall be held only in urgent matters.

3. Other Preventive measures

- i. Hand sanitizers shall be provided in all court rooms and offices for use of Advocates, litigants and court staff.
- ii. Court staff who deal with files and come in frequent contact with advocates, litigants and visitors shall be provided with masks and gloves for regular use during working hours.
- iii. The advocates are permitted to use masks in courts.
- iv. The advocates are exempted to wear coats till 31.03.2020.
- v. In all the court rooms and offices, toilets, door handles, chairs, tables, gates, railings and other things shall be disinfected regularly at least twice a day by mopping through 1% hypochlorite.
- vi. Court staff suffering from cold/cough or sneezing are advised to take leave and follow the medical advise.
- vii. All canteens and shops selling food articles in the court premises shall remain closed till 31.03.2020. However, drinking water arrangements shall be duly ensured.
- viii. Director General of Police be requested to depute adequate number of police personnel at the entry gates of all court complexes to regulate

Oh
24.3.2020

the entry of visitors in consultation with District Judge/Presiding officer concerned till 31.03.2020.

- ix. The State Government has appointed District Collectors as Nodal Officers in each District for effective control over spread of Corona Virus. In co-ordination with these Nodal Officers, para medical personnel be deployed in all the court complexes for primary medical check up of the entrants of court premises so that appropriate steps for suspected infectants may be timely taken up.
- x. The Advocates having chambers in Subordinate courts are advised against attending their chambers as they would require to be closed due to lack of cleaning and conservancy services.

4. **Monitoring**

A committee of one Judicial Officer, Bar President and one senior court staff be constituted for every court complex to supervise and monitor the situation on daily basis, to ensure compliance of these directions and to take appropriate remedial steps.

5. All concerned shall ensure the preventive and remedial measures as instructed or advised from time to time by the Central/State Governments and other competent authorities.

By Order


24.3.2020
REGISTRAR GENERAL

No. Gen/XV/42/2020/2598

Date – 24.03.2020

Copy forwarded to the following for information and necessary action:-

1. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgship.
2. Presiding Officers of all the Special Courts and Tribunals.
3. All the Bar Associations through the concerned District & Sessions Judges.
4. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.


24.3.2020
REGISTRAR GENERAL

RAJASTHAN HIGH COURT

No. Estt./HC/2020

Date 23.03.2020

CLARIFICATION

Though the Notification and Circular dated 22.03.2020 issued regarding measures for containment over spread of corona virus are amply clear, however in order to remove any sort of confusion, it is further clarified that only those bare minimum Judicial Officers and staff are required to come to court who have been deputed by the concerned District Judge for urgent work till 31.03.2020.

Personal presence/appearance of parties is also not required for filing or otherwise as for the purpose of limitation, filing of scanned copies of pleadings through email has been allowed in the High Court as well as subordinate courts.

In High Court also, only those Hon'ble Judges are required to come to court who have been assigned roster for urgent work till 31.03.2020. Likewise, only such staff members are required to come to office who have been specifically directed to do so till 31.03.2020.

A fresh circular containing all issues dealt with in earlier notification/circulars shall be issued shortly.

By Order


23.3.2020
REGISTRAR GENERAL

No. Estt./HC/2020/620

Date 23.03.2020

Copy forwarded to the following for information and necessary action:-

- 1.The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2.P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3.The Registrar General, Rajasthan High Court.
- 4.Advocate General, Rajasthan.
- 5.Addl. Solicitor General, Rajasthan.
- 6.The Chairman, Bar Council of Rajasthan.
- 7.President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8.President, Rajasthan High Court Lawyers' Association, Jodhpur.

9. President, Rajasthan High Court Bar Association, Jaipur.

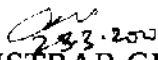
10. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.

11. Member Secretary, Rajasthan State Legal Services Authority.

12. The Director, Rajasthan State Judicial Academy, Jodhpur.

13. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.

14. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.


28.3.2020
REGISTRAR GENERAL

Copy forwarded to the following for information and necessary action:-

1. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
2. Presiding Officers of all the Special Courts and Tribunals.
3. All the Bar Associations through the concerned District & Sessions Judges.


REGISTRAR GENERAL

RAJASTHAN HIGH COURT

No. 11/PI/2020

Date- 22.03.2020

CIRCULAR

In view of Order dated 22.03.2020 of the Government of Rajasthan issued to combat the spread of corona virus, it has become necessary in the changed circumstances, to issue following further instructions for observance in Subordinate Courts/Special Courts/Tribunals in continuation to earlier Circulars of this office issued in this regard:-

1. Only urgent matters shall be taken up through video conference by Vidyo/whatsapp/skype or voice call or any other convenient mode. For this purpose, smart phones with official SIM available in district courts for electronic service of processes (NSTEP) may be used.
2. Filing of fresh urgent cases/application only may also be made on official email address of the court concerned with the condition to present the hard-copy file soon after the regular work resumes. Mobile number which is having whatsapp or the skype account address and email address will be mentioned on the cases filed through email, failing which, the same will not be entertained.
3. The District Judges are authorized to depute in rotation bare essential judicial officers at each court complex for hearing of urgent matters.
4. Only bare essential court staff required to manage the above urgent work shall be called. Sitting arrangement of the staff shall be in such a manner so as to maintain required physical distance between them. Remaining staff would not be required to attend the office but shall remain available at home during office timings on rotational basis.
5. The Presiding Officers deputed for urgent work shall ensure that the orders are uploaded on CIS immediately after the same are signed by them.
6. The Presiding Officers deputed for urgent work shall hold court only between 02.00 pm to 04.00 pm.
7. All previous directions issued in this regard shall remain in force subject to the instructions issued vide this Circular.

Handwritten signature and date:
22.3.2020

8. The aforesaid directions shall remain in force till 31.03.2020 and/or till further orders.

By Order


REGISTRAR GENERAL

No. Gen/XV/42/2020/2595

Date – 22.03.2020

Copy forwarded to the following for information and necessary action:-

1. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgship.
2. Presiding Officers of all the Special Courts and Tribunals.
3. All the Bar Associations through the concerned District & Sessions Judges.
4. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.


REGISTRAR GENERAL

RAJASTHAN HIGH COURT

No. 10/PI/2020

Date 20.03.2020

CIRCULAR

In supersession of Circular No. 09/PI/2020 dated 19.03.2020, it is directed that in view of the outbreak of Coronavirus (COVID-19), the Presiding Officers of subordinate courts shall hold the court for urgent work only from 02.00 pm to 04.00 pm on each working day.

For de-congestion in the court premises, the strength of non-gazetted staff in subordinate Courts shall be reduced by 50% and the staff would be utilized alternatively in the following manner:-

First Batch on duty	First Batch on paid leave	Second Batch on duty	Second Batch on paid leave
23.03.2020 & 24.03.2020	26.03.2020 & 27.03.2020	26.03.2020 & 27.03.2020	23.03.2020 & 24.03.2020
28.03.2020 & 30.03.2020	31.03.2020	31.03.2020	28.03.2020 & 30.03.2020

The Presiding Officer of the concerned Court shall issue appropriate orders about the staff who will be on paid leave and on duty during this period.

A copy of the Notification No. PA/RG/Misc./2020/604 Dated 19.03.2020 issued for Rajasthan High Court is enclosed herewith with the direction to adopt the similar process so far as applicable to the subordinate courts.

The aforesaid directions shall remain in force till 31.03.2020 and/or till further orders.

By Order


REGISTRAR GENERAL

No. Gen/XV/42/2020/2582

Date - 20.03.2020

Copy forwarded to the following for information and necessary action:-

1. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgship.
2. The Director General of Police, Rajasthan with request to issue instructions to all concerned to present the accused persons for remand only during 2.00 pm to 4.00 pm.
3. Presiding Officers of all the Special Courts and Tribunals.
4. All the Bar Associations through the concerned District & Sessions Judges.
5. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.


REGISTRAR GENERAL

RAJASTHAN HIGH COURT

No. 09/PI/2020

Date 19.03.2020

CIRCULAR

In view of the outbreak of Coronavirus (COVID-19), the Presiding Officers of subordinate courts shall hold the court for urgent work only from 02.00 pm to 04.00 pm on each working day.

For de-congestion in the court premises, the strength of non-gazetted staff in subordinate Courts shall be reduced by 50% and the staff would be utilized alternatively in the following manner:-

First Batch on duty	First Batch on paid leave	Second Batch on duty	Second Batch on paid leave
23.03.2020 & 24.03.2020	26.03.2020 & 27.03.2020	26.03.2020 & 27.03.2020	23.03.2020 & 24.03.2020
30.03.2020	31.03.2020	31.03.2020	30.03.2020

The Presiding Officer of the concerned Court shall issue appropriate orders about the staff who will be on paid leave and on duty during this period.

A copy of the Notification No. PA/RG/Misc./2020/604 Dated 19.03.2020 issued for Rajasthan High Court is enclosed herewith with the direction to adopt the similar process so far as applicable to the subordinate courts.

The aforesaid directions shall remain in force till 31.03.2020 and/or till further orders.

By Order


REGISTRAR GENERAL

No. Gen/XV/42/2020/ 2580

Date – 19.03.2020

Copy forwarded to the following for information and necessary action:-

1. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgship.

2. The Director General of Police, Rajasthan with request to issue instructions to all concerned to present the accused persons for remand only during 2.00 pm to 4.00 pm.
3. Presiding Officers of all the Special Courts and Tribunals.
4. All the Bar Associations through the concerned District & Sessions Judges.
5. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.

19.3.2020
REGISTRAR GENERAL

RAJASTHAN HIGH COURT, JODHPUR

No. 08/P.I./2020

Date 17.03.2020

CIRCULAR

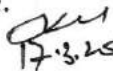
In continuation to this office Circular No. 07/PI/2020 dated 15.03.2020 issued to have effective control and containment over spread of Novel Corona Virus (COVID-19), following instructions are issued to be observed in subordinate courts, special courts and tribunals of Rajasthan:-

1. Only urgent matters be taken up

- i. Subordinate courts of Rajasthan shall take up only the following urgent matters till 31.03.2020:-
 - I. Bail Applications, Appeals under Special Acts regarding bails.
 - II. Remand matters (in second session of court sitting)
 - III. Injunction/stay Applications,
 - IV. Supurdagi Applications.
 - V. Statements under Section 164 Cr.P.C. including dying declarations.
 - VI. Any other urgent matter to be decided by the Presiding Officer of concerned court.All other matters shall be adjourned suitably subject to further directions.
- ii. In matters having no urgency, common dates shall be given and updated on the same day in CIS so that the lawyers and litigants would get the next dates without coming to the court.
- iii. The filing of cases in subordinate courts shall remain open and limitation period shall continue to run as before.

2. Steps to limit the gatherings in court rooms and court premises

- i. Subordinate courts shall not insist on the presence of the parties unless it is very essential and unavoidable.
- ii. Only litigants whose presence is required by the court shall be permitted to attend the court with his lawyer. Litigants who are appearing in person shall be permitted entry.
- iii. The requests for personal exemption of accused/complainant/witnesses/parties shall be accordingly considered and adverse orders be avoided for their absence.


17.3.2020

- iv. The processes for service of the witnesses issued for the dates upto 31.03.2020 be returned unserved to the concerned court. Concerned police officials shall be requested accordingly.
- v. As far as possible, remand of all the prisoners shall be given only through video conferencing and over crowding in the lockups shall be avoided.
- vi. Concerned Bar Associations shall be requested to make the advocates aware to advise and persuade the litigants not to visit the court premises unless it is very essential and unavoidable.
- vii. Entry of Law Students and Interns shall remain prohibited in court premises.
- viii. To avoid public gatherings and crowding, no function or other event of mass gathering shall be permitted in the court premises.
- ix. Mediation proceedings shall be held only in urgent matters.

3. Other Preventive measures

- i. Hand sanitizers shall be provided in all court rooms and offices for use of Advocates, litigants and court staff.
- ii. Court staff who deal with files and come in frequent contact with advocates, litigants and visitors shall be provided with masks and gloves for regular use during working hours.
- iii. The advocates are permitted to use masks in courts.
- iv. The advocates are exempted to wear coats till 31.03.2020.
- v. In all the court rooms and offices, toilets, door handles, chairs, tables, gates, railings and other things shall be disinfected regularly at least twice a day by mopping through 1% hypochlorite.
- vi. Court staff suffering from cold/cough or sneezing are advised to take leave and follow the medical advise.
- vii. All canteens and shops selling food articles in the court premises shall remain closed till 31.03.2020. However, drinking water arrangements shall be duly ensured.
- viii. Director General of Police be requested to depute adequate number of police personnel at the entry gates of all court complexes to regulate the entry of visitors in consultation with District Judge/Presiding officer concerned till 31.03.2020.
- ix. The State Government has appointed Nodal Officers in each District for effective control over spread of Corona Virus. In co-ordination with these Nodal Officers, para medical personnel be deployed in all the court complexes for primary medical check up of the entrants of court premises so that appropriate steps for

[Signature]
31.03.2020

suspected infectants may be timely taken up. List of Nodal Officers of each district declared by the State Government shall be published on the High Court website.

4. State Government may be moved for-

- i. Making available thermal guns for checking temperature of the entrant in Court Complexes.

5. Monitoring

- i. A committee of one Judicial Officer, Bar President and one senior court staff be constituted for every court complex to supervise and monitor the situation on daily basis, to ensure compliance of these directions and to take appropriate remedial steps.
- ii. All concerned shall ensure the preventive and remedial measures as instructed or advised from time to time by the Central/State Governments and other competent authorities.

By Order


REGISTRAR GENERAL

No. Gen/XV/42/2020/2523

Date – 17.03.2020

Copy forwarded to the following for information and necessary action:-

1. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgship.
2. Presiding Officers of all the Special Courts and Tribunals.
3. All the Bar Associations through the concerned District & Sessions Judges.
4. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.


REGISTRAR GENERAL

RAJASTHAN HIGH COURT, JODHPUR

No. 07/P.I./2020

Dated: 15.03.2020

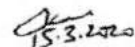
CIRCULAR

In order to have effective control and containment over spread of Novel Corona Virus (COVID-19), following instructions are issued to be observed in the premises of all the subordinate courts of Rajasthan:-

1. Public gatherings in the premises of all the subordinate courts be avoided as far as possible. No function or other event of mass gathering shall be permitted in the court premises.
2. The subordinate courts should not insist on the presence of the parties unless it is very essential and unavoidable. The requests for personal exemption of accused/complainant/witnesses/parties be accordingly considered and adverse orders may be avoided for their absence.
3. As far as possible, remand of all the prisoners be given only through video conferencing and over crowding in the lockup be avoided.
4. Mediation proceedings be held only in urgent matters.
5. All the learned members of Bar be requested to advise their clients not to visit the court premises unless it is very essential and unavoidable.
6. In all the court rooms and offices, chairs, tables, gates, railings and other things be disinfected regularly at least twice a day by mopping through 1% hypochlorite.
7. The State Government has appointed Nodal Officers in each District for effective control over spread of Corona Virus. In co-ordination with these Nodal Officers, para medical personnel be deployed in all the court complexes for primary medical check-up of the entrants of court premises so that appropriate steps for suspected infectants may be timely taken up.
8. Court staff suffering from cold/cough or sneezing would be instructed to strictly follow the medical advice.
9. All concerned shall also ensure the preventive and remedial measures as instructed or advised by the Central/State Governments and other competent authorities from time to time.

This Circular shall remain in force till further orders.

By Order


15.3.2020


REGISTRAR GENERAL

No. Gen/XV/42/2020/2504

Date:15.03.2020

Copy forwarded to the following for information and necessary action :-

01. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgship.
02. All the Bar Associations through the concerned District & Sessions Judges.
03. Registrar Classification, Rajasthan High Court to upload the same on the official website of this office.


15.3.2020
Registrar (Admn.)